

ITEM NO.1710

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(S). 263/2023

MISHRILAL @ SUGGAN

APPELLANT(S)

VERSUS

THE STATE OF U.P.

RESPONDENT(S)

(ONLY I.A. NO. 73933 OF 2023 IN CRIMINAL APPEAL NO. 264 OF 2023 IS
TO BE LISTED BEFORE HON'BLE JUDGE IN CHAMBER)

(IA No. 36877/2021 - EXEMPTION FROM FILING O.T.)

WITH

CRL.A. NO. 264/2023 (II)

(IA No. 73933/2023 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 24-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
[IN CHAMBER]

For Appellant(s)

Mr. Sandeep Kumar Dwivedi, Adv.
Mr. Pradeep Kumar Dwivedi, Adv.
Mr. Satyam Pandey, Adv.
Mr. Vishweshwar Mishra, Adv.
Mr. Awadesh Kumar, Adv.
Mr. Vaibhav Tripathi, Adv.
Mr. Rakesh Mishra, AOR

Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.
Dr. Sham Chand, Adv.

For Respondent(s)

Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

**UPON hearing the counsel, the Court made the following
O R D E R**

CRIMINAL APPEAL NO. 264 OF 2023

Interlocutory Application No. 73933/2023 for deleting the name of unserved proforma respondent no.2 from the array of parties is allowed, at the risk of the appellant.

2. Cause title be amended accordingly.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(NAND KISHOR)
COURT MASTER (NSH)**